

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,**

**CUTTACK BENCH**

**To,**  
The Hon. Registrar,  
National Company Law Tribunal,  
Cuttack Bench

Date: 30<sup>th</sup> September, 2022

Respected Lordship,

**IN THE MATTER OF IA (IB) No. 97/CB/2021**

**IN**

**TP No. 199/CTB/2019**

**C.P (IB) No. 4392/MB/2018**

**Subject: Filing of List of Stakeholders on "Annapurna Malleables Pvt Ltd"**

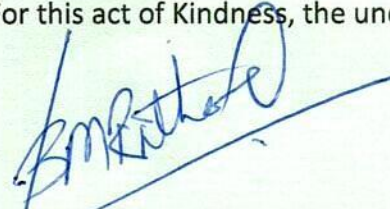
**Ref. : NCLT in IA (IB) No. 97/CB/2021 in TP No. 199/CTB/2019 C.P (IB) No. 4392/MB/2018**

In terms of the above order dated 29<sup>th</sup> July, 2022 by Hon'ble National Company Law Tribunal  
Cuttack Bench, I, Mr. Bhavesh Rathod, have been appointed as Liquidator.

In this connection, I undertake to submit the List of Stakeholder as per Regulation 31A of  
Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

I request you to please place the same before the Adjudicating Authority.

For this act of Kindness, the undersigned shall duty bound forever

  
**MR. BHAVESH RATHOD**  
**LIQUIDATOR**  
**ANNAPURNA MALLEABLES PRIVATE LIMITED**  
**IP REGISTRATION NO. IBBI/IPA-001/IP-P01200/2018-19/11910**

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,**

**CUTTACK BENCH**

**To,**  
The Hon. Registrar,  
National Company Law Tribunal,  
Cuttack Bench

Date: 27<sup>th</sup> September, 2022

Respected Lordship,

**IN THE MATTER OF IA (IB) No. 97/CB/2021**

**IN**

**TP No. 199/CTB/2019**

**C.P (IB) No. 4392/MB/2018**

**Subject: Filing of List of Stakeholders on "Annapurna Malleables Pvt Ltd"**

**Ref. : NCLT in IA (IB) No. 97/CB/2021 in TP No. 199/CTB/2019 C.P (IB) No. 4392/MB/2018**

**List of Stakeholders as per Regulation 31A of Insolvency and Bankruptcy board of India  
(Liquidation Process) Regulations, 2016.**

Vide Order No. IA (IB) No. 97/CB/2021 in TP No. 199/CTB/2019 C.P (IB) No. 4392/MB/2018 dated 29<sup>th</sup> July, 2022, I, Mr. Bhavesh Rathod duly appointed by NCLT, Cuttack bench, as Liquidator in the matter of Gajanan Industries Limited have prepared a List of Stakeholders as per Regulation 31A of Insolvency and Bankruptcy board of India (Liquidation Process) Regulations, 2016.



## **List of Stakeholders**

**(As per Regulation 31A of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)**

**In matter of Annapurna Malleables Private Limited**

Pursuant to Regulation 31A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, category wise List of Stakeholders has been prepared, on the basis of proofs of claims submitted and accepted by the undersigned, under the said regulations stating the following details:

- (i) Amount of claim admitted;
- (ii) Extent to which the debts or dues are secured or unsecured;
- (iii) Details of the stakeholders; and
- (iv) Proofs of claims admitted or rejected in part, and the proofs of claim wholly rejected.

This list of stakeholders includes separate lists showing claims received and subsequently accepted by the Liquidator of the following stakeholders:

- (a) Annexure – 1: Claims of Financial Creditors;
- (b) Annexure – 2: Claims of Operational Creditors;
- (c) Annexure – 3: Claims of Other Stakeholders;
- (d) Annexure –4: Constitution of Stakeholder Consultation Committee;

Also, the entire list of stakeholders shall be uploaded on the website of the Corporate Debtor as per Regulation 12(3)(b) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.



**Annexure- 1- Claims of Financial Creditors**

CLASS OF STAKEHOLDERS- FINANCIAL CREDITORS					Amount is Rs.
Sr. No	Name of the Stakeholder	Claim Submitted	Claim Rejected	Claim Admitted	Debts whether Secured/ Unsecured
1	Kotak Mahindra Bank	68,68,15,011	NIL	68,68,15,011	Secured
	<b>TOTAL</b>	<b>68,68,15,011</b>	<b>NIL</b>	<b>68,68,15,011</b>	

**Annexure 2- Claims of Operational Creditor**

CLASS OF SHAREHOLDERS- OPERATIONAL CREDITORS					Amount in Rs.
Sr. No	Name of the Stakeholder	Claim Submitted	Claim Rejected	Admitted	
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**Annexure 3: Claims filed by Other Stakeholders**

CLASS OF SHAREHOLDER- GOVERNMENT OFFICIAL				
Amount in Rs				
S.No	Name of Stakeholders	Claim Submitted	Claim Rejected	Claim Admitted
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**Annexure 4: List of Shareholders**

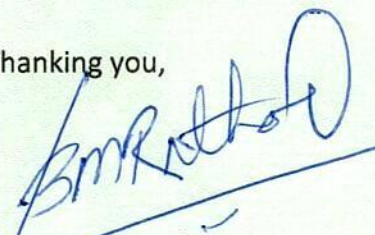
CLASS OF STAKEHOLDER- SHAREHOLDER			
S. No	Name of the Stakeholder	Number of Shares	Percentage
1	Kapiraj Singhania (HUF)	8,510	6.81%
2	Kapiraj Singhania	13,192	10.55%
3	Saroj Singhania	6,890	5.51%
4	Vindhya Vasini Overseas Pvt Ltd	30,685	24.55%
5	Others	65,723	52.58%
	<b>Total</b>	<b>1,25,000</b>	<b>100%</b>

### Annexure 5: Constitution of Stakeholder Consultation Committee

Pursuant to Regulation 31A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the liquidator shall constitute a Stakeholder Consultation Committee. The committee was constituted on 30<sup>th</sup> September, 2022, details of which are given below:

CONSTITUTION OF STAKEHOLDER CONSULTATION COMMITTEE			
Sr.No	Class of Stakeholder	Name of the Stakeholder	Details of Stakeholders
1	Secured Financial Creditor	Kotak Mahindra Bank	Mr. Parag Dholakia
2	Unsecured Financial Creditor	--	--
3	Government Official	--	--
4	Operational Creditor	--	--
5	Shareholder	--	--

Thanking you,

  
**MR. BHAVESH RATHOD**  
**LIQUIDATOR**  
**ANNAPURNA MALLEABLES PRIVATE LIMITED**  
**IP REGISTRATION NO. IBBI/IPA-001/IP-P01200/2018-19/11910**